

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

(Criminal Appellate Jurisdiction)

**Criminal Appeal (DB) No. 1053 of 2009**

Jhari Rajwar ... **Appellant**

Versus

The State of Jharkhand ... **Respondent**

**With**

**Criminal Appeal (DB) No. 1016 of 2009**

Rupdeo Rajwar ... **Appellant**

Versus

The State of Jharkhand ... **Respondent**

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(Through V.C )

**CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR  
HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellant(s) : None

For the State : None

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**Order No. 13/Dated: 20<sup>th</sup> April, 2021**

These matters were listed on 19.04.2021 and the following order was passed by the Court:

*"On repeated call no one appears on behalf of the appellants.*

*Appearance slip on behalf of Mr. Saket Kumar, the learned APP was sent through E-mail on Sunday, that is, 18.04.2021.*

*Post these matters under the heading "For Orders" tomorrow, that is, 20.04.2021."*

Today no one appears for the parties.

Mr. Saket Kumar, the learned APP has forwarded a report on total period of custody undergone by the convicts.

Taken on record.

Post these matters under the same heading on 27.04.2021.

**(Shree Chandrashekhar, J.)**

**(Ratnaker Bhengra, J.)**

Amit/